Assembly Fill No. 24 of Assembly

"THE MIZORAM (PENSION FOR MEMBERS OF THE DEFUNCT MIZO DISTRICT COUNCIL AND OF THE DEFUNCT PAWI – LAKHER REGIONAL COUNCIL) (AMENDMENT) BILL, 2025"

PARLIAMENTARY AFFAIRS DEPARTMENT

The Mizoram (Pension for Members of the Defunct Mizo District Council and of the Defunct Pawi- Lakher Regional Council) (Amendment) Bill, 2025.

A BILL

further to amend The Mizoram (Pension for Members of the Defunct Mizo District Council and of the Defunct Pawi- Lakher Regional Council) Act, 1994.

Be it enacted by the Mizoram Legislative Assembly in the Seventy -sixth Year of the Republic of India as follows:-

- 1. Short title and Commencement .-
- (1) This Bill may be called The Mizoram (Pension for Members of the Defunct Mizo District Council and of the Defunct Pawi- Lakher Regional Council) (Amendment) Bill, 2025.
- (2) It shall come into force from the date of publication in the official Gazette.
- 2. Amendment of section 3 .-

In section 3 of the Mizoram(Pension for Members of the Defunct Mizo District Council and of the Defunct Pawi-Lakher Regional Council) Act, 1994 (hereinafter referred to as the Principal Act),-

a) for sub-section (1), the following sub-section shall be substituted namely:-

"With effect from the date of commencement of this Act and subject to other provisions of the Act, there shall be paid a life- long pension of Rs. 40,000/- (Rupees forty thousand) per month with medical assistance of Rs.2,000/- per month with an annual increment @5% simple interest and upto a maximum amount of Rs. 70,000/- (Rupees seventy thousand) only to every member who had served for any period, whether for five years or less or more.

Provided that in no case, increment previously earned under the existing Act should be taken into account for calculation of pension"

(b) Sub-section(2) shall be omitted.

For section 3 A of the principal Act, the following section shall be substituted, namely:-

Family Pension.-

section 3 A .-

3. Substitution of new section for

"3A The family of a deceased member shall be entitled to receive a Family Pension at the rate of Rs. 20,000/-(Rupees twenty thousand) per month with an annual increment @ 5% simple interest and upto a maximum amount of Rs. 35,000/- (Rupees thirty five thousand) per month with effect from the date of commencement of the Amendment Bill of 2025 and subject to the provision contained hereinafter:

Provided that in no case, increment previously earned under the existing Act should be taken into account for calculation of Family Pension".

T.L. GUITE

Secretary to the Govt. of Mizoram, Parliamentary Affairs Department.

STATEMENT OF OBJECTS & REASONS

As more than 7 years has lapsed since the latest revision of "The Mizoram (Pension for Members of the Defunct Mizo District Council and of the Defunct Pawi-Lakher Regional Council) Act, 2017", the Salaries and Allowances of the Ex- MDC/MRC needs to be revised and if revised, it will improve the livelihood of the Ex- MDC/MRC and their families and secure their basic necessities of life.

(VANLALHLANA)

Minister

Parliamentary Affairs Department

FINANCIAL MEMORANDUM

The financial implication for enhancement of Pension and Family Pension to the Members of the Defunct Mizo District Council and of the Defunct Pawi-Lakher Regional Council is calculated as follows:-

- 1. Existing total monthly expenditure for the Pension and Family Pension is Rs. 7,57,271/- per month.
- 2. If enhanced, the total monthly expenditure for Pension and Family Pension without medical assistance will be Rs. 11,20,000/- per month.
- If enhanced, the total monthly expenditure for Pension and Family Pension with medical assistance will be Rs. 11,38,000/ - per month.
- 4. The total expenditure for one year (i.e. the initial year) including medical assistance and increment will be Rs. 1,41,11,200/- (one hundred forty one lakh eleven thousand two hundred) only.

(VANLALHLANA)

Minister Parliamentary Affairs Department